

OA 550 of 05

23.07.2007

Shri J.K. Karn, counsel for the applicant.

Shri G.K. Agarwal, counsel for the respondents.

Since the issue involved in all the three cases, namely, OA 549 of 05, OA 550 of 05 and OA 557 of 05 are common and of similar nature, we proceed to decide all these cases by a common order.

2. Shri J.K. Karn, learned counsel for the applicant has relied upon a judgment passed by Calcutta High Court in WPCT No. 63 of 05. He submits that the case of the applicants in each case is fully covered by the aforesaid judgment. Shri G.K. Agarwal, learned counsel for the respondents submits that the order passed by High Court, Calcutta has already been complied with and no SLP has been filed.

3. Heard learned counsel for the parties. The OA is allowed for the reasons to be recorded separately.

[A. Kushari] M [A]

/cbs/

[S. Srivastava] M [J]